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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
R.A. Nil of 1997 (F.No.1635 Dt. 19.2.97)

in

R.A.No. 146/95

in

O.A.-2340/94

New Delhi: this the 24th day of August, 1997.

HON'BLE MR.S.R.ADIGE, MEMBER(A)

HON'BLE DR.A.VEDAVALLI, MEMBER(J)

Shri O.S. Chauhan,
8-17, Ram Prastha Colony,
P.O Chander Nagar,
Delhi -UP Border,
Ghaziabad- 201011

.... Review Applicant

(By Adv: Shri O.P. Khokha)

Various

1. Union of India, through
Secretary,
Ministry of Home Affairs,
North Block,
New Delhi - 110 001.

2. Secretary,
Ministry of Personnel,
Grievances and Pensions,
North Block,
New Delhi - 110 001

.... Respondents

(None appeared)

ORDER

HON'BLE MR.S.R.ADIGE, MEMBER(A)

Perused the Second Review Application
(un-numbered) filed on 28.1.97, seeking review
of order dated 3.7.95 dismissing RA No.146/95
by which a review had been sought of judgment
dated 28.4.95 dismissing O.A-2340/94.

2. We have heard Shri S.C.Luthra who has
pressed this second review application.

3. Under Rule 17(4) CAT(Procedure) Rules, 1987
where an application for review of any judgment
or order has been made and disposed of, no review
application shall be entertained in the same

2X

matter. In other words, there can be no second review application. Shri Luthra has cited ruling in AIR 1957 AP 1981 but in the light of the express provision of Rule 17(4) CAT (Procedure) Rules, 1987 the aforementioned ruling is of no avail.

4. Second Review Application (unnumbered and which is under objection) is accordingly dismissed.

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J)

S. Radige
(S. R. RADIGE)
MEMBER (A)

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